OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Dated: This the 18th day of JULY 2008

Original Application No. 1173 of 2007

Hon'ble Mr. N.D. Dayal, Member (A)
Hon'ble Mr. A.K. Gaur, Member (J)

Watson Nirmal Lal, S/o Shri R.B. Lal, Technician (SW) Grade I Ballia Railway Station Northern Eastern Railway, Ballia.

. .Applicant

By Adv: Shri Chandrika Prasad

VERSUS

- Union of India through General Manager, Northern Eastern Railway, Gorakhpur.
- Divisional Railway Manager (Mechanical), N.E. Railway, Varanasi.
- Divisional Railway Manager, N.E. Railway, Varanasi.
- 4. Senior Divisional Personnel Officer, N.E. Railway, Varanasi.

. . . Respondents

By Adv: Sri D.S. Shukla

By Hon'ble Mr. N.D. Dayal, AM

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We have heard Shri Chandrika Prasad learned counsel for the applicant and Shri D.S. Shukla learned counsel for the respondents.

2. The relief claimed in para 8 (a) by the applicant in this OA is for quashing order dated 25.05.2007 stated to have been issued by respondent No. 2 who is Divisional Railway Manager, North Eastern Railway, Varanasi. But the document dated 25.07.2007 at page 15, Annexure 10 has been issued by Lok Suchana

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Adhikari from where the applicant appears to have sought information about his seniority, pay etc. The provisions of RTI Act world apply. I

- 3. Learned counsel for the respondents submits that there is an anomaly in respect of the relief sought which is therefore not tenable.
- 4. Further, the salary benefit is linked to the seniority and unless the seniority issue is determined the relief sought for in para 8 (b) cannot be claimed indirectly in this manner. Further the prayer relates to the year 1984-96 and there is no application for condonation of delay.
- 5. The OA is dismissed in view of the above. The applicant would be at liberty to seek relief in accordance with law. No costs.

Member (J)

Member (A

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